

(b) and (c). Do not arise.

Shake up in the Administrative set up of National Thermal Power Corporation

5827. PROF. K.K. TEWARI : Will the Minister of ENERGY be pleased to state :

(a) whether a major shake up in the administrative set up in the N.T.P.C. is in the offing ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN) :

(a) There is no proposal for a major shake up in the administrative set up in the National Thermal Power Corporation.

(b) Does not arise.

Pending cases of appointment of Directors

5828. SHRI R. PRABHU : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) how many cases of appointment/re-appointment of Managing Directors or whole time Directors of companies were pending with Government as on 1st February, 1981 ;

(b) how many of these cases are pending over six months ; and

(c) the reasons for delay and what steps Government propose to take to settle these cases quickly ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR) : (a) to (c). As on 1-2-81, 435 such applications were pending, including 166 applications which were pending for more than six months. Of these 166 applications, 109 were pending on account of

non-receipt of complete information/documents from the concerned companies, and 29 applications on account of complaints received against the Management and/or on account of the irregularities thrown up by inspection/investigation of the books of accounts of the company, which needed to be probed before the proposed appointee could be considered 'fit and proper' to hold the office in question, and the Government satisfied itself that the appointment of such a person would not be against 'public interest' as enjoined under statutory provisions.

There is one more reason for delays. The Delhi High Court has recently struck down the 1978 Administrative guidelines on managerial remuneration and the Supreme Court, on appeal while granting ad-interim, stay of the Delhi High Court's order, has directed that the Central Government shall not proceed to sanction remuneration in respect of the managerial personnel of such of the companies as object to their applications being processed under the aforesaid guidelines. In the light of this position, companies have to be requested to indicate their written willingness or otherwise to the processing of the applications in terms of the 1978 guidelines.

While, therefore, there are no serious delays in processing these cases no efforts are spared to ensure that all avoidable delays are eliminated.

Increase in remuneration to Directors

5829. SHRI R. PRABHU : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that companies have to approach Government even for small increase in remuneration of Directors ;

(b) if so, how many cases of a value of rupees one thousand or less